



\$~41

\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 3805/2021

NEETU SINGH

..... Petitioner

Through: None.

versus

STATE OF NCT OF DELHI

..... Respondent

Through: Mr. Ritesh Kumar Bahri, APP for State.

Ms. Nandita Rao, ASC for State with Mr. Amit Peswani, Advocate.

Insp. Dheeraj Kumar, PS EOW.

Dr. Arun Mohan, Senior Advocate (Amicus Curiae).

**CORAM:**

**HON'BLE MR. JUSTICE AMIT BANSAL**

**ORDER**

**06.09.2023**

%

1. A detailed judgment was passed by the Predecessor Bench on 25<sup>th</sup> May, 2023 in terms of which the matter has been listed for compliance today.

2. Dr. Arun Mohan, learned *Amicus Curiae* submits that in the last meeting of the Committee constituted for compliance of the order dated 28<sup>th</sup> July, 2022 with respect to proclaimed offenders/proclaimed persons under the Chairmanship of the learned Principal District and Sessions Judge (Headquarters) Delhi held on 29<sup>th</sup> August, 2023, it has been noted that there is some ambiguity with regards to clause 2 (viii) of the directions passed in the aforesaid judgment. The ambiguity pertains to which agency is



responsible for uploading the data of proclaimed offenders/proclaimed persons. For ease of reference clause 2 (viii) is set out below:

*“(viii) As far as uploading of data is concerned, the Delhi Police shall be responsible for uploading the data of proclaimed offender/proclaimed persons declared by the Courts in criminal cases registered by Delhi Police.”*

3. As per the minutes of the aforesaid meeting, a clarification is required from this Court as to the agency who will comply with the aforesaid direction.
4. Let a brief report be filed by the DCP (Legal Division), Delhi Police with regard to the procedure to be adopted for verification and uploading the aforesaid data.
5. A copy of this report may be provided to the learned *Amicus Curiae*.
6. List on 6<sup>th</sup> December, 2023.

**AMIT BANSAL, J.**

**SEPTEMBER 6, 2023**

*at*